

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 22796 of 2014

(Arising out of Order-in-Appeal No. 344/2014-ST dated 19/05/2014
passed by Commissioner Of Central Excise, Customs and Service Tax ,
COCHIN(Appeals))

Kalayan Silks Trichur Pvt Ltd

Kalayan Building, Naickanal, Round West
TRICHUR - 00
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

APPEARANCE:

Shri K. Hariharan, Chartered Accountant for the Appellant

Smt. C.V. Savitha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20742 / 2021

Date of Hearing: 01/09/2021

Date of Decision: 01/09/2021

Per : S.K. MOHANTY

Learned consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court on **01/09/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

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